GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO.: 3010 (To be answered on the 12th March 2020)

REGULATION OF UAV

3010. SHRI VISHNU DAYAL RAM

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the steps taken by the Government to regulate the Unmanned Aerial Vehicles (UAVs);
- (b) whether the Government is maintaining a database of the drone operators, sellers and registration of such sales; and
- (c) the measures being undertaken to curb illegal usages of the UAVs and prevent their usage for espionage and other illegal activities?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(Shri Hardeep Singh Puri)

- (a) Rule 15A has been inserted in the Aircraft Rules, 1937 and Civil Aviation Requirements (CAR), Section 3, Air Transport, Series X, Part I has been issued by Directorate General of Civil Aviation (DGCA) for regulation of drones. Violation of any of the provisions of the CAR and falsification of records/ documents shall attract penal action including imposition of penalties as per applicable sections of Indian Penal Code (IPC) or Aircraft Act,1934.
- (b) As per the information received on Digital Sky Portal, during 14.01.2020 to 31.01.2020, the total number of civil drones enlisted by individuals is as under:-

Category	Number
Nano	1832
Micro	13735
Small	2808
Medium	140
Large	1038
Total	19553

(c) The Ministry of Home Affairs has issued a Standard Operating Procedure (SOP) to prevent drone attacks on vital security installations. Bureau of Civil Aviation Security (BCAS) has also issued a AvSec Circular on "Basic requirements and Technical Specification/ Qualitative Requirements (QRs) for Counter - Drone technology / solutions for Surveillance, Detection and Neutralisation of drones / Unmanned Aircraft System (UAS) for Airports". Further, as per DGCA Civil Aviation Requirements (CAR), BCAS has prepared Security Programme Template of Remotely Piloted Aircraft (RPA). Based on MHA Standard Operating Procedure (SOP) for handling threats from sub-conventional aerial platform in the country, BCAS has also prepared an SOP on 'Procedure for stopping of civilian flight on detection of flying objects.